

**Alagesan):** Sir, I beg to lay on the Table a copy each of the following papers:—

(i) Annual Report of the Damodar Valley Corporation and Audit Report thereon for the year 1960-61, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

[Placed in Library, see No. LT-276/62].

(ii) Budget Estimates of the Damodar Valley Corporation for the year 1962-63 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948. [Placed in Library, See No. LT-277/62].

NOTIFICATION ISSUED UNDER  
INDIAN RAILWAYS ACT, 1890

**The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan):** Sir, I beg to lay on the Table a copy of the Railway Accidents (Compensation) Amendment Rules, 1962 published in Notification No. S.O. 2004 dated the 30th June, 1962 together with a Corrigendum thereto, under sub-section (3) of section 82J of the Indian Railways Act, 1890. [Placed in Library, see No. LT-278/62].

NOTIFICATIONS ISSUED UNDER THE  
ESSENTIAL COMMODITIES ACT, 1955  
AND PREVENTION OF CRUELTY TO  
ANIMALS ACT, 1960

**The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas):** Sir, I beg to lay on the Table—

(i) a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(a) The Rice (Punjab) Price Control Order, 1962 published in Notification No. G.S.R. 876 dated the 30th June, 1962.

(b) The Rice (Madhya Pradesh) Price Control Order, 1962 published in Notification No. G.S.R. 877 dated the 30th June, 1962.

(c) The Rice and Paddy (Assam) Price Control Order, 1962 published in Notification No. G.S.R. 878 dated the 30th June, 1962.

(d) The Rice (Uttar Pradesh) Price Control Order, 1962 published in Notification No. G.S.R. 879 dated the 30th June, 1962.

(e) Notification No. G.S.R. 962 dated the 18th July, 1962.

(f) The Uttar Pradesh Paddy and Rice (Restriction on Movement) Amendment Order, 1962 published in Notification No. G.S.R. 1023 dated the 24th July, 1962. [Placed in Library, see No. LT-279/62]

(ii) a copy of the Animal Welfare Board (Administration) Rules, 1962 published in Notification No. S.O. 2005 dated the 30th June, 1962, under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960. [Placed in Library, see No. LT-280/62].

NOTIFICATION ISSUED UNDER  
INDIAN AIRCRAFT ACT, 1934

**The Deputy Minister in the Ministry of Transport and Communications (Shri Mohiuddin):** Sir, I beg to lay on the Table a copy of the Indian Aircraft (Amendment) Rules, 1962 published in Notification No. G.S.R. 772 dated the 9th June, 1962, under section 14A of the Indian Aircraft Act, 1934 together with an explanatory note. [Placed in the Library, see No. LT-281/62].